

**IN THE INCOME TAX APPELLATE TRIBUNAL, MUMBAI BENCH 'H(SMC)', MUMBAI**

**BEFORE SHRI AMARJIT SINGH, HON'BLE ACCOUNTANT MEMBER  
AND SHRI RAHUL CHAUDHARY, HON'BLE JUDICIAL MEMBER**

**ITA No.4007/Mum/2024  
Assessment Year: 2018-19**

Rajashri Rajesh Kovil 15/304, Indradarshan Phase, 2 J P Road, Seven Bunglow Oshiwara, Andheri (West), Mumbai-400053. <b>PAN: AYGPK 8005 P</b> (Appellant)	v s	CIT(A), NFAC (Respondent)
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**Present for:**

Assessee by : None  
Revenue by : Shri Rajesh Kumar Yadav, Sr. DR

Date of Hearing : 13.11.2024  
Date of Pronouncement : 09.12.2024

**ORDER**

**PER AMARJIT SINGH, AM:**

The present appeal filed by the assessee is directed against the order dated 15.07.2024 passed u/s 250 of the Income Tax Act, 1961 by ld. CIT(A) NFAC for Assessment Year 2018-19.

2 Heard both the sides and perused the material on record. Vide submission dated 11.11.2024, the assessee has requested to withdraw the appeal filed. The ld. DR is fair enough to have no objection on the request of the assessee for withdrawal of the appeal filed. Accordingly, the appeal filed is treated as withdrawn and dismissed.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

**Order pronounced in the open court on 09.12.2024**

**Sd/-**

**(RAHUL CHAUDHARY)  
JUDICIAL MEMBER**

**Sd/-**

**(AMARJIT SINGH)  
ACCOUNTANT MEMBER**

Mumbai: 09.12.2024  
Biswajit, Sr. P.S.

Copy to:

1. The Appellant:
2. The Respondent:
3. The CIT,
4. The DR .

//True Copy//

By Order

Assistant Registrar  
ITAT, Mumbai Benches, Mumbai